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**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 17.09.2018 AT 10.30  
AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No. 267/2018 in 7 CP(IB) No. 184/9/HDB/2018
NAME OF THE COMPANY	Bitcoin India Software Services Pvt Ltd
NAME OF THE PETITIONER(S)	Anju Garg & 4 others
NAME OF THE RESPONDENT(S)	Bitcoin India Software Services Pvt Ltd
UNDER SECTION	9 OF IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. N. GAUTAM	Adv.	Sngautam11@gmail.com	S.N. Gautam

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

Learned counsel Mr.S.N.Gautam present for Petitioner.

Registry issued notice to Respondent.

None appeared for Respondent

Petitioners 2 & 4 filed application seeking permission to amend the petition on the ground that they compromise the matter with Corporate Debtor.

In case if there is any compromise between Petitioners 2 & 4 and Corporate Debtor they are liberty to seek withdrawal of the petition in respect of their claim but not by way of amendment.

In that view of that matter the amendment application is disposed of with liberty to file withdrawal application by Petitioners 2 & 4.

List the matter on 22.10.2018.

  
MEMBER JUDICIAL